

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2292  
ANSWERED ON:11.03.2010  
PAYMENT TO CISF PERSONNEL  
Basavaraj Shri Gangasandra Siddappa

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether under the contractual norms 65 per cent of the revenue derived from collections of passenger security fund from travellers is mandated to be spent on security related areas, comprising of payment of salaries and allowances to CISF personnel deployed at airports;
- (b) if so, the details thereof;
- (c) whether the Government has found that the Delhi International Airport Ltd. is deviating from the above norms; and
- (d) if so, the details thereof and corrective steps taken to enforce stricter compliance of norms by DIAL?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a) Yes, Madam. According to Rule 88 of the Aircraft Rules, 1937 the licencees/Airport Operators are entitled to collect fees termed as `Passenger Service Fees(PSF)` from the embarking passengers at such rate as the Central Government may specify. They are liable to pay for the security component to any security agency designated by the Central Govt. for providing airport security services.
- (b)As on date, this Ministry has fixed the PSF amount as Rs. 200/- from each embarking Passenger and of this Rs. 130/- (65%) is the Security Component.
- (c) & (d) No, Sir. There has been no such observation from the Govt.